

**Annexure 1**

Name of the corporate debtor: Pristine Promoters Private Limited; Date of commencement of liquidation: 12-09-2023; List of stakeholders as on: 27-11-2023

**List of Secured financial creditors**

Sl. No.	Name of creditor	Details of claim received		Amount of claim admitted	Nature of claim	Amount covered by security interest	Details of claim admitted			Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed				Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee						% share in total amount of claims admitted
1	Piramal Capital Housing & Finance Limited	11-10-2023	87,62,85,284	87,62,85,284	Secured	87,62,85,284	Yes	Refer Annexure A1	87,62,85,284.00	100.00	0.00	0.00	0.00	0.00	0.00
<b>Total</b>			<b>87,62,85,284</b>	<b>87,62,85,284</b>		<b>87,62,85,284</b>			<b>87,62,85,284.00</b>	<b>100.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>	<b>0.00</b>

**ANNEXURE A1**

**DETAILS OF SECURITY INTEREST**

The security interest that has been provided by the Corporate Debtor is as follows:

- a) All that piece and parcel below mentioned - dry land situated at Vadakku Karasseri village, Tuticorin Taluk Situated with Sub-Registrar District of Pudukottai and Registration district of Tuticorin:

<b>Sr. No.</b>	<b>Village</b>	<b>Survey No.</b>	<b>Extent</b>
1.	Vadakku Karasseri Village, Tuticorin, Tamil Nadu	228/1 B	0.04
		228/2B	0.3 2
		230/1	1.41
		285/1	1.85
		226/2	2.51
		227/1	1.25
		21 5/1	2
		214/2	2
		227/2A	1.31
		228/1A	0.07
		228/2A	0.82
		265/2	0.19
		269/2	0.67
		270	2.68
269/1	1.53		

<b>Sr. No.</b>	<b>Village</b>	<b>Survey No.</b>	<b>Extent</b>
		268/1	1.53
		269/1	2.49
		1142/3	3.52
		188/2	1.35
		246/2	1.69
		1142/2	2.17
		285/1	0.35
		286	3.87
		225	3.36
		287	5.16
		1142/1	0.22
		197/3	1.70
		214/1	0.96
		234/1B	0.91
		233/2	1.77
		223	4.43
		224	2.28
<b>TOTAL</b>			<b>56.41</b>

**Note: -**

The Liquidator may modify the list of stakeholders, when he comes across additional information warranting such modification, in the manner directed by the Adjudicating Authority.